

### Time Limit for Disposal of Cases by BIFR

1958. SHRI SANAT KUMAR MANDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are considering a proposal to restrict the role of the Appellate Authority for Industrial and Financial Reconstruction (AAIFR) barring its jurisdiction to give rulings on interim orders by the Board for Industrial and Financial Reconstruction (BIFR);

(b) if so, the rationale thereof;

(c) the extent to which it is likely to help in expediting the cases and whether any time-bound programme is envisaged to ensure that the BIFR is able to decide a case within the prescribed time-limit; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (d). Certain suggestions including the suggestion that 'only final orders of the Board for Industrial and Financial Reconstruction (BIFR) should be appealable and not the entire proceedings' are under consideration of Government. However, no final decision has been taken.

### Revival of Textile Mills

1959. SHRI SANDIPAN THORAT : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government of Maharashtra has sent a proposal for revival of textile mills in the state;

(b) if so, the details thereof alongwith the action taken by the Government thereon; and

(c) the financial help extended by the Union Government for revival/modernisation of sick textile mills of Maharashtra?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b). The Government of Maharashtra has

requested for assistance of Rs.74.83 crores from the National Renewal Fund for payment of gratuity and compensation under the Voluntary Retirement Scheme to the staff of the Maharashtra State Textile Corporation Ltd. and the Textile Corporation of Marathwada Ltd. However, assistance from the National Renewal Fund has been provided for implementation of Voluntary Retirement Scheme in Central Public Sector Undertaking only.

(c). Government has set up Board for Industrial and Financial Reconstruction (BIFR) to enquire into the working of sick industrial companies and to prepare and sanction as appropriate schemes for their revival.

### Enrolment of Government Employees as Advocate

1960. SHRI MANGAL RAM PREMI : Will the Minister of LAW AND JUSTICE be pleased to refer to the reply given to Unstarred Question No. 1506 dated August 3, 1994 regarding Enrolment of Government Employees as advocates and state :

(a) whether the matter has since been examined in consultation with the Department of Personnel and Training and the Bar Council of India;

(b) if so, the outcome thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) to (c). The assurance given in respect of the question has since been fulfilled. The statement fulfilling the assurance alongwith the answer to USQ. No.4520 dated 25.8.93 referred to in the Statement were laid on the table of the House on 14.2.95. Copies of fulfilment statements in respect of the above questions are given in the attached statement.

### STATEMENT

Q.No. Date & name of M.P.(s)		Subject	Promise made	When & how fulfilled	Remarks
1	2	3	4	5	
XI SESSION, 1994 OF 10TH LOK SHABHA					
Date of fulfilment - 25.1.1995					
Ministry of Law, Justice & Company Affairs (Department of Legal Affairs)					
USQ No. 1506 dated 3.8.94 by Shri Jeewan Sharma	Referring to the replies given to USQ Nos. 4520, 3245 and 371 dated August 25, 1993, December, 22, 1993 and February 23, 1994 and asking :	(a) whether the information has since been collected; (b) if so, the details thereof; (c) the action taken in the matter, and (d) if not, the reasons for the delay?	(d) The matter is being examined in consultation with the Deptt. of Personnel & Training and The Bar Council of India	(d) A statement fulfilling the assurance given in response to USQ No. 4520 dated 25.8.93 has been laid on the table of the house.	